

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 3686  
TO BE ANSWERED ON 24<sup>TH</sup> MARCH, 2017**

**VIOLATION OF FOOD SAFETY NORMS**

**3686. SHRI GANESH SINGH:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Food Safety and Standards Authority of India (FSSAI) are taking notice of popular food brands who are violating food safety norms by giving misleading information and claims on food packets;
- (b) if so, the details on total number of violators and details of action initiated against them;
- (c) whether the Government has initiated any action regarding complete ban on celebrity endorsement of food products that is high in salt, sugar and harmful chemicals;
- (d) if so, the details thereof;
- (e) whether the Government is considering to amend the law to levy penalty celebrities responsible for false and misleading claims; and
- (f) if so, the details thereof?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI FAGGAN SINGH KULASTE)**

- (a) & (b): As per information made available by States to the FSSAI, the number of food samples analysed, samples found adulterated/misbranded, number of cases launched and convictions and penalties imposed during 2015-16 are given at **Annexure**. Further, complaints on misleading advertisements are also received in the FSSAI through Grievances Against Misleading Advertisements (GAMA) portal of the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution. So far, 77 complaints of such nature have been received in the FSSAI.
- (c): No such action has been initiated by the Ministry of Health and Family Welfare or FSSAI.
- (d): Does not arise.
- (e): Section 24 of the Food Safety and Standards (FSS) Act, 2006 provides restrictions of advertisement and prohibition to unfair trade practices. Further, sections 52 and 53 of the FSS Act, 2006 provide penalties for misbranded food and misleading advertisement respectively. No change in the law is under consideration in the Ministry of Health and Family Welfare.
- (f): Does not arise.

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**Annexure**

Annual Public Laboratory Testing Report for the year 2015-2016							
Sr. No	Name of the State/ U.T.	No. of Samples Analysed	No. of Samples found adulterated and Misbranded	No. of Cases Launched		No. of Convictions/ Penalties	
				Criminal	Civil	Convictions	Penalties/ Amount raised in Rupees
1.	A & N Islands	156	25	0	0	0	Rs. 2,71,000
2.	Andhra Pradesh	4860	870	194	347	4	83/ Rs. 52,15,000
3.	Arunachal Pradesh	290	30	0	28	0	5/ Rs. 15,000
4.	Assam	503	72	10	80	2	4
5.	Bihar	1447	35	0	93	0	4/ RS. 20,000
6.	Chandigarh	206	15		15	0	Rs. 10,52,000
7.	Chhattisgarh	1026	298	3	17	0	Rs. 85,000
8.	Dadra & N.H	65	5	0	2	0	0
9.	Daman & Diu	106	11	0	11	0	0
10.	Delhi	1472	239	149	0	0	Rs. 44,82,500
11.	Goa	1155	72	0	4	1	1/ Rs. 5,000
12.	Gujarat	14891	1242	30	507	1	182/ Rs. 1,90,05,906
13.	Haryana	2063	180	7	149	0	111/ Rs. 27,43,600
14.	Himachal Pradesh	390	53	22	12	25	Rs. 9,50,000
15.	Jammu & Kashmir*	1215	334	1	335	215	Rs. 22,14,400
16.	Jharkhand						
17.	Karnataka	2340	433		58	0	Rs. 4,36,000
18.	Kerala	2196	459	138	246	17	44 / Rs. 66,33,500
19.	Lakshadweep						0
20.	Madhya Pradesh	9994	1311	82	879	36	447/ Rs. 4,48,26,000
21.	Maharashtra	1400	345	396	85		Rs. 12,25,500
22.	Manipur	67	0	0	8	8	8/ Rs. 1,64,000
23.	Meghalaya	87	4	0	0	0	0
24.	Mizoram	17	4	0	0	0	0
25.	Nagaland	187	76		32	20	20/ Rs. 10,000
26.	Odisha	211	61		2		1
27.	Puducherry	827	11	0	1	0	1/ Rs. 5,000
28.	Punjab						
29.	Rajasthan						
30.	Sikkim	5	0	0	0	0	0
31.	Tamil Nadu	1783	607	107	308	23	202/ Rs. 58,90,800
32.	Telangana						
33.	Tripura	814	17		5	0	Rs. 2,750
34.	Uttar Pradesh	14833	7189	506	4864	164	2370/ Rs. 11,51,20,480
35.	Uttarakhand	1073	183	10	95	0	Rs. 15,35,000
36.	West Bengal	154	102	1	13	0	0
	<b>Total:</b>	<b>65,833</b>	<b>14,283</b>	<b>1,656</b>	<b>8196</b>	<b>516</b>	<b>3,483/ Rs. 21,19,08,436</b>

\* **Figures based on Half Yearly reports**